

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH


**FAO No. 2264 of 2000(O&M) and
FAO No. 3551 of 1999 (O&M)**

The New India Assurance Co. Ltd.
Smt. Kaushal Virmani Appellants
V/s
Smt. Kaushal Virmani and others
Daljit Singh and ors. Respondents

- 6/3. Sorabh Virmani son of Shri Subhash Chander Virmani, resident of House No. 139, Vasant Vihar, near ITI Chowk, Karnal. (Driver of car No. HNB-490).**
- 7/4. Shri Jai Kumar Mittal son of Shru Jugal Kishore Mittal, 44, Adarsh Nagar, Bhiwani (Owner of Car No. HNB-490).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **14.10.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
14th August 2019.


Superintendent (Judl.),
For Registrar (Judicial)
